

अलीगढ़ में प्रवक्ता ने की मेडिकल छात्रा से गंदी बात



अलीगढ़, वरिष्ठ संवाददाता। हाथरस के बागला कॉलेज में कलयुगी प्रोफेसर के बाद अब अलीगढ़ में लेक्चरर द्वारा मेडिकल छात्रा से गंदी बात करने का मामला सामने आया है।

छेरत स्थित राजकीय होम्योपैथिक मेडिकल कॉलेज के फिजियोलॉजी विभाग के प्रवक्ता ने बीएचएमएस छात्रा को बंद कमरे में पकड़ लिया। जैसे-तैसे बची छात्रा घटना से अवसाद में आ गई। परिजनों ने शिकायत की तो आनन-फानन में आरोपी प्रवक्ता को

गोरखपुर होम्योपैथी कॉलेज से सम्बद्ध और प्रभारी प्राचार्य का मुरादाबाद तबादला कर दिया गया। घटना की गूंज शासन तक पहुंची तो यूपी होम्योपैथी चिकित्सा विभाग के निदेशक ने जांच के निर्देश दिए हैं।

मैनपुरी की मेडिकल छात्रा 20 फरवरी 2025 को राजकीय होम्योपैथी मेडिकल कॉलेज के फिजियोलॉजी विभाग में गई थी। आरोप है कि प्रवक्ता डॉ. अमरीश कुमार ने विभाग में उसको गलत मंशा से स्पर्श किया और अभद्रता की। प्रोफेसर की हरकत से स्तब्ध छात्रा बमुश्किल विभाग से बचकर निकली। बाद में प्राचार्य को प्रोफेसर की गंदी हरकत को लेकर शिकायती प्रार्थना पत्र दिया। कहा कि वह घटना से गहरे मानसिक अवसाद में है।

Nepal student filed harassment complaint 11 months before death: Odisha minister

Debabrata Mohapatra & Kautilya Singh | TNN

Bhubaneswar/Dehradun: A Nepalese female student who died by purported suicide last month following alleged sexual harassment by a fellow student at Bhubaneswar's Kalinga Institute of Industrial Technology (KIIT) had submitted a formal complaint to institute authorities 11 months prior to her death, Odisha higher education minister Suryabanshi Suraj told the assembly Friday.

"As per information received from KIIT, the student had filed a complaint with the management on March 12, 2024. A govt-formed committee is probing the incident," the minister said in a written reply to Congress MLA Dasarathi Gomango.

Soon after the minister's statement, her father told **TOI** over phone from Kathmandu that he came to know about the complaint only after his daughter's death. "She had made a two-page complaint with the International Relations Office of the university. As the com-

plaint is part of the probe, I cannot share the details but no action was taken," he said, adding that "later she filed another complaint." "Shockingly, the university authorities called the boy's father and settled the matter. But they never even thought of informing us or calling me to Bhubaneswar. We were in complete darkness," he

KIIT HORROR

said.

When asked why his daughter did not tell the family about the complaint, the father said, "Perhaps, she did not want to trouble us. Also, she must have thought that she could handle the situation on her own."

A student at KIIT has been arrested along with 10 institute employees. The death had sparked protests across Nepal, triggering concerns over the safety and security of students from the Himalayan nation studying in Indian institutes.

Meanwhile, speaking outside the assembly, Congress's

Gomango called for action against KIIT authorities for allegedly failing to address the student's complaint for 11 months. "The tragedy could have been avoided had KIIT officials addressed her complaint then and immediately informed police. We lost a student because of the institute's shoddy approach. Govt should tell us about steps taken by KIIT after receiving her complaint," Gomango said.

Minister Suraj said that the govt committee was investigating all aspects, including negligence allegations. "The high-level committee, led by additional chief secretary of home department, has recorded statements of 19 individuals," Suraj said, adding that National Human Rights Commission (NHRC) has also initiated a parallel probe.

Meanwhile, the bereaved father said that they had "sent their daughter to the university on trust, which was shattered." "We are now hoping proper justice would be done to her."

Organiser

Tamil Nadu: MDMK MP Vaiko's statement in Parliament against Indian Navy is anti-National, must face consequences

Vaiko's actions constitute a clear example of treason, as defined in BNS. His statement has the potential to create disaffection among Indian citizens towards the Indian Army and the Government of India, and to promote feelings of enmity and hatred between different groups of people

<https://organiser.org/2025/03/21/283174/bharat/tamil-nadu-mdmk-mp-vaikos-statement-in-parliament-against-indian-navy-is-anti-national-must-face-consequences/>

TS Venkatesan Mar 21, 2025, 07:30 pm IST in Bharat, Tamil Nadu

BJP Tamil Nadu condemned Vaiko's "scandalous statement" in the Rajya Sabha, in which he alleged collusion between the Indian Coast Guard and the Sri Lankan Navy to harass Tamil Nadu fishermen. The party called it "a blatant lie and a malicious attempt to defame the Indian Army." In its statement, the TN BJP declared, "This act constitutes treason, and Vaiko must be held accountable. His statement insults the Indian Army and threatens national security, undermining the country's unity and integrity."

During Zero Hour on March 19, Rajya Sabha MP Marumalarchi Dravida Munnetra Kazhagam (MDMK), a Tamil Nadu regional political party, criticized the Indian Navy. Party leader Vaiko referred to the Navy as a "lame duck" and expressed alarm over the Sri Lankan Navy's continuous persecution of Tamil Nadu fishermen.

TN BJP spokesperson ANS Prasad stated, "Vaiko's actions constitute a clear example of treason, as defined in BNS. His statement has the potential to create disaffection among Indian citizens towards the Indian Army and the Government of India, and to promote feelings of enmity and hatred between different groups of people."

In another statement, the TN BJP urged the National Human Rights Commission (NHRC) to investigate the human rights violations and high-handedness of the DMK government's department against BJP members who peacefully protested against the Rs. 1,000 crore scam involving TASMAL, the sole IMFL-selling government undertaking. TASMAL allegedly cuts the sacred "thali" (Mangalsutra) of Hindu women by making them widows at young ages due to their husbands' addiction to alcohol and its harmful health effects.

Prasad said, "The people of Tamil Nadu are closely following BJP State President Annamalai's statement on the 17th, where he accused CM Stalin of being the primary culprit behind the Rs. 1,000 crore TASMAL corruption scandal under the DMK government. The Enforcement Directorate and the CM himself must respond to these allegations and explain the corruption within the TASMAL liquor corporation, which has devastated Tamil Nadu's women."

He urged the DMK government to release a white paper detailing the financial status of TASMAL, including its procurement and sales, over the past four years.

Prasad added, “Prime Minister Modi’s strong stance against corruption is beginning to resonate deeply with the people of Tamil Nadu. Just as liquor-related corruption led to regime changes in Delhi and Chhattisgarh, the same will soon happen in Tamil Nadu.”

The BJP Tamil Nadu spokesman reminded the Chief Minister of his election manifesto promise to shut down TASMALC liquor shops. “As an act of atonement for deceiving women voters, he should dismiss Excise Minister Senthil Balaji and former Minister Muthusamy from the Cabinet. Stalin must take a stand as a leader representing women’s rights and set an example by fulfilling his commitment,” he said.

On Monday, the 17th, the Tamil Nadu BJP staged a democratic and peaceful protest against the Rs. 1,000 crore TASMALC scam. Unable to suppress, control, or dismantle this massive movement, the DMK government resorted to police brutality—something witnessed by the entire state.

Prasad said, “As BJP President Annamalai pointed out, the police denied permission for BJP protests for the seventh time. Instead, they unleashed severe crackdowns, arresting BJP workers, placing them under house arrest, and treating them like criminals simply for demanding justice. The police, acting as a tool of the DMK’s oppressive regime, blatantly violated human rights and the rule of law.”

He continued, “Former Union Minister Pon Radhakrishnan, former Telangana Governor Tamilisai Soundararajan, BJP National Women’s Wing President Vanathi Srinivasan, Leader of Opposition Nainar Nagendran, and MLA Saraswathi were all publicly humiliated and detained by the police. The authorities transported them in police vehicles under the pretence of arrest, only to abandon them midway after failing to find space in overcrowded wedding halls where BJP workers were being detained. This cruel and arbitrary action by the police exposes the arrogance of the DMK government.”

The BJP leader further stated, “The Stalin-led government has now written one of the darkest chapters in Tamil Nadu’s political history. BJP members across the state were pre-emptively arrested, mentally harassed, and made to stand like criminals in police stations while being photographed and threatened. The National Human Rights Commission must take suo motu cognisance of these police excesses and initiate an inquiry.”

Prasad said, “Despite the severe human rights violations and oppressive tactics unleashed on BJP workers, the DMK government remains shamelessly unbothered. Instead of addressing these issues, Minister Sekar Babu, who panders to those looting temple properties and buys votes with grocery kits, had the audacity to call BJP State President Annamalai a ‘curse on Tamil Nadu politics.’ The BJP strongly condemns this statement.”

He pointed out that even women were detained beyond six o’clock, recalling Annamalai’s argument with police officers. Annamalai reportedly told them, “Either release us or produce us before a magistrate and remand us in jail. What you are doing is a clear

violation and amounts to human rights violations. Henceforth, we will not inform you in advance about our protests and demonstrations. You will have sleepless nights hereafter. The situation will change after 2026.”

Prasad declared, “In the 2026 Assembly elections, the anti-people, corrupt DMK regime will be overthrown, and the BJP-led People’s Welfare Alliance will govern Tamil Nadu. Chief Minister Stalin is well aware of this and is resorting to gimmicks, appearing in different costumes and enacting scripted performances to mislead the public. By continuously using the police to suppress BJP protests, Stalin is reviving memories of the Emergency-era MISA law, behaving like a ‘MISA Chief Minister.’”

Hindu

How do habitual offender laws discriminate? | Explained

How are habitual offenders deemed so? What is the history behind denotified and nomadic tribes being seen as ‘criminal tribes’? Why are States such as Gujarat not keen to repeal the habitual offender laws?

<https://www.thehindu.com/news/national/how-do-habitual-offender-laws-discriminate/article69353305.ece>

Published - March 21, 2025

The story so far:

Months after the Supreme Court of India questioned the need for decade-old laws that have classified a section of criminals as “habitual offenders” across India, the Government of India has revealed in Parliament that such laws continue to operate in as many as 14 States and Union Territories.

What has the SC said about the matter in the past?

In October last year, while deciding a matter on caste discrimination within Indian jails, the Supreme Court of India had called into question the very basis of the “habitual offender” classification, noting it was “constitutionally suspect” and used to “target members of denotified tribes”.

The recent information revealed in the Lok Sabha on March 11 by the Union Social Justice Ministry showed that some States like Gujarat have argued for the continuation of the law given that the “intent” of its use is not suspect, while others are in the process of discontinuing its application, like Punjab. States like Haryana have already repealed it. The government has said that the Union Ministry of Home Affairs communicates with States on these laws and the status of their repealing from time to time.

What is the origin of the ‘habitual offender’ classification?

According to the National Commission for Denotified, Nomadic, and Semi-Nomadic tribes headed by Bhiku Ramji Idate, which submitted its report in 2017, the beginning of “criminalising” communities in India began with Regulation XXII of 1793, which gave magistrates “summary powers” to put to work or imprison certain communities or tribes based on suspicion alone. The Indian Penal Code of 1860 and the Criminal Procedure Code of 1861 further set up the mechanism to maintain a register of “dacoits and thugs”, before culminating it in the Criminal Tribes Act (CTA) of 1871. It was through this Act, the Idate Commission notes, that “the phrase ‘criminal tribe’ was first concocted, and the system of registration began”. The law provided for “a gang, a tribe, or a class of people” to be declared criminal, and was strengthened throughout the next few decades. In 1924, the law was applied to all of colonial India which increased the number of communities declared “criminal” exponentially, according to the Idate report.

Just as the Constitution of India was being adopted, the government's Criminal Tribes Act Enquiry Committee Report (1949-50) was published, which recommended the repealing of the CTA, and encouraged "central legislation applicable to all habitual offenders without any distinction based on caste, creed, or birth". In 1952, based on this report, the Government of India repealed all criminal tribes laws across the country, leaving the communities notified under these laws to be classified as "denotified, nomadic, and semi-nomadic" (DNT, NT, SNT) tribes.

By this time, States had already started enacting "habitual offender" laws across the country, such as the Madras Restriction of Habitual Offenders Act, 1948, which was extended to Delhi in 1951. Rajasthan passed a similar law in 1953, and over the next two decades more States — Andhra Pradesh, West Bengal, Karnataka, Goa, Himachal Pradesh, Uttar Pradesh, etc. — adopted laws on "habitual offenders". All of them moved away from the premise of classifying communities as "prone to crime", by defining a "habitual offender" in terms of the convictions they have had.

However, even though the CTA Enquiry Report had led to the reframing of habitual offender laws, by centering individuals over communities, more than a decade later, when the Lokur Committee in 1965 was looking at denotified tribes, it saw them as communities with an "anti-social heritage". Some specific communities were even described as having an "affinity for crime".

What were some of the crimes which made one a 'habitual offender'?

Habitual offender laws have a schedule of crimes for which the classification could be invoked. Across States, this included crimes like "being a thug", "belonging to a gang of dacoits", "living on the earnings of prostitution", and half-a-dozen entries on "lurking".

Registers were maintained, and rules and regulations were formulated by States on how 'habitual offenders' were to be treated within prisons, leading to jail manuals across the country adopting the language of "habitual offenders", with some of them explicitly allowing for erstwhile "criminal tribe" community members to be designated as "habitual offenders" (for example in Rajasthan). But in 1998, the custodial death of Budhan Sabar, a member of a denotified community in West Bengal, led to national outrage over the concept of "habitual offenders" and how it was being used by the police.

When did change start?

From the outrage over Mr. Sabar's death, an advocacy group was formed known as the Denotified and Nomadic Tribes Rights Action Group (DNT-RAG) by writers Mahasweta Devi and G.N. Devy, who also spearheaded the launching of a magazine named after Budhan, which wrote on issues faced by these communities. The DNT-RAG studied the conditions of denotified tribes and prepared a report.

In 1998, the DNT-RAG wrote to the National Human Rights Commission (NHRC) in India and the United Nations Secretary General, noting that even though the CTA had been repealed, "the police as well as the general public continue to treat most of these

unfortunate communities as ‘born criminals’ and ‘habitual criminals’”, citing the habitual offender law in Bombay. “Every day brings in instances of mob-lynching, arson, and police atrocities enacted upon the innocent and helpless DNTs,” the letter said.

Reacting to this letter, the NHRC formed an Advisory Group which in 2000, concluded that these “habitual offender” laws can be repealed. Since then, every National Commission that has dealt with the issue of DNT, NT, SNT communities has mentioned the adverse effect of “habitual offender” laws on these communities.

In March 2007, the United Nations Committee on the Elimination of Racial Discrimination noted the way “habitual offender” laws were being applied and called for its repeal. In 2008, the National Commission on DNT, SNT, NT headed by B.S. Renke noted the negative effect of the laws on the lives of these communities.

In 2014, the High-Level Committee of the Tribal Affairs Ministry, headed by Professor Virginius Xaxa noted, “The tag of criminality attached to DNTs and to the nomadic way of life of nomadic tribes persists to the present day. The explanation lies, in good measure, in the Criminal Tribes Act being replaced in many States by the Habitual Offenders Act.” In 2020, journalist Sukanya Santha reported on widespread caste-discrimination within Indian prison systems, including the treatment meted out to those who have been classified as “habitual offenders”, based on which she filed a petition in the Supreme Court.

How have States reacted?

Deciding this case in October 2024, a Bench headed by then-Chief Justice D.Y. Chandrachud had noted that while “habitual offender” laws were not the subject of the matter specifically, it felt compelled to make some observations.

It said, “The ‘habitual offender’ legislations were enacted to replace the Criminal Tribes Act. However, in States such as Rajasthan, they were used to refer to members belonging to criminal tribes/denotified tribes. Applying that logic, several Prison Manuals/Rules have also referred to ‘habitual offender’ to mean members of Denotified Tribes or wandering tribes....This cannot be accepted. A whole community ought not to have either been declared a criminal tribe in the past or a habitual offender in the present. It would not be wrong to say that the classification of ‘habitual offender’ has been used to target members of Denotified Tribes.”

Further down in the judgment, the Supreme Court went on to “urge” the State governments to review whether there remained any need for such “habitual offender” laws in the country.

According to the latest information provided by the States and UTs to the Ministry of Home Affairs, Punjab has said that it has not implemented the law for over five years and neither had any register been maintained in this time. Similarly, the Odisha government has said that no case had been registered under the law in the last five years and Andhra Pradesh has said that no one in their jails currently was imprisoned under the law.

Some States like Goa have argued that since there are no DNTs in their State, there is no scope of the law being misused to target them and have indicated that they may be allowed to continue using them. Gujarat has opined against repealing it saying it “does not intend” to harass. Telangana has called the law preventative, whereas Uttar Pradesh has said that since all “habitual offender” provisions had been covered under their Goondas Act, it does not matter if it is repealed.

According to the latest available records of the National Crime Records Bureau (for 2022), about 1.9% of India’s 1.29 lakh convict population have been classified as “habitual offenders”, with the highest proportion seen in Delhi, where 21.5% of convicts are classified as such.

LatestLY

India News | Madhup Vyas Appointed as Deputy Election Commissioner in Secretary-level Reshuffle

Get latest articles and stories on India at LatestLY. Senior IAS officer Madhup Vyas has been appointed as deputy election commissioner, Election Commission of India, as part of a major joint secretary-level bureaucratic reshuffle effected by the Centre on Friday.

<https://www.latestly.com/agency-news/india-news-madhup-vas-appointed-as-deputy-election-commissioner-in-secretary-level-reshuffle-6725364.html>

Agency News PTI | Mar 21, 2025 05:08 PM IST

New Delhi, Mar 21 (PTI) Senior IAS officer Madhup Vyas has been appointed as deputy election commissioner, Election Commission of India, as part of a major joint secretary-level bureaucratic reshuffle effected by the Centre on Friday.

Vyas, a 2000-batch IAS officer of Arunachal Pradesh-Goa-Mizoram and Union Territory or AGMUT cadre, has been appointed to the post for five years, an order from the Ministry of Personnel, Public Grievances and Pensions said.

IAS officers Prasanna R and Sushma Chauhan have been appointed as joint secretaries in the Ministry of Home Affairs, it said.

Kamala Kant Tripathy, a 1999-batch officer of the Indian Economic Service (IES), has been appointed as joint secretary, Economic Advisory Council to the Prime Minister (EAC-PM), NITI Aayog, for a tenure of five years.

As many as 34 officers of different civil services have been appointed to various government departments in Friday's reshuffle.

Muktanand Agarwal has been named as the chief executive officer of Pradhan Mantri Fasal Bima Yojna (PMFBY), Department of Agriculture & Farmers Welfare, Prajakta L Verma will be joint secretary, Department of Atomic Energy, Lakhpat Singh Choudhary as joint secretary, Ministry of Coal and Saket Kumar will be a joint secretary in the Department of Commerce.

Satinder Kumar Bhalla has been appointed as secretary, North Eastern Council Secretariat, Ajay Kumar will be joint secretary (JS), Department of Ex-Servicemen Welfare, Devesh Deval as joint secretary, Ministry of Food Processing Industries and Raghav Langer will be secretary, National Medical Commission (NMC).

Jyoti Yadav has been appointed as JS, National Health Authority (NHA), Prem Chandra Maurya will be joint secretary, Ministry of Heavy Industries and Armstrong Pame as JS, Department of Higher Education, the order said.

Samir Kumar, a 1999 batch officer of the Indian Railway Traffic Service (IRTS), has been named as JS, National Human Rights Commission (NHRC).

Senior civil services officers Pradeep Kumar Jha and Isha have been appointed as joint secretary, Ministry of Housing and Urban Affairs, the order said.

The Appointments Committee of the Cabinet has approved premature repatriation of Vatsalya Saxena, chief executive officer, Khadi and Village Industries Commission (KVIC), to his parent cadre, it said.

Saxena is a 1994-batch Indian Revenue Service (Income Tax) officer.

Sushil Mansing Khopde, a 1995 batch Indian Police Service (IPS) officer of Bihar cadre, will be additional DG, Directorate General of Shipping.

Prabhat Tyagi has been named as CMD, National Scheduled Castes Finance & Development Corporation (NSFDC).

Sanjeev Kumar Sharma has been appointed as member secretary (JS level), National Commission for Protection of Child Rights (NCPCR) under the Ministry of Women & Child Development.

(This is an unedited and auto-generated story from Syndicated News feed, LatestLY Staff may not have modified or edited the content body)

The Hans India

35 joint secretary-level appointments in Central govt ministries; here's full list

<https://www.thehansindia.com/news/national/35-joint-secretary-level-appointments-in-central-govt-ministries-heres-full-list-956009>

IANS | 21 Mar 2025 7:07 PM IST

HIGHLIGHTS The Appointments Committee of the Cabinet (ACC) has approved a significant set of appointments at the Joint Secretary/Joint Secretary equivalent level, effective immediately.

New Delhi: The Appointments Committee of the Cabinet (ACC) has approved a significant set of appointments at the Joint Secretary/Joint Secretary equivalent level, effective immediately. The new appointments span various government departments and ministries, with officers from the Indian Administrative Service (IAS), Indian Police Service (IPS), Indian Revenue Service (IRS), and other central services being appointed to important roles across the government.

The following key appointments have been confirmed: Muktanand Agarwal (IAS, RJ:2008) – CEO, PMFBY, Department of Agriculture & Farmers Welfare. Prajakta L. Verma (IAS, MH:2001) – Joint Secretary, Ministry of Atomic Energy. Lakhpat Singh Choudhary (IRSS, 1997) – Joint Secretary, Ministry of Coal. Saket Kumar (IAS, BH:2009) – Joint Secretary, Department of Commerce. Satinder Kumar Bhalla (ITS, 1992) – Secretary, North Eastern Council Secretariat. Madhup Vyas (IAS, UT: 2000) – Deputy Election Commissioner, Election Commission of India. Ajay Kumar (IP&TA&FS, 1993) – Joint Secretary, Department of Ex-Servicemen Welfare. Devesh Deval (IAS, MN:2004) – Joint Secretary, Ministry of Food Processing Industries. Raghav Langer (IAS, UD:2009) – Secretary, National Medical Commission. Jyoti Yadav (IAS, UD:2009) – Joint Secretary, National Health Authority. Prem Chandra Maurya (IRS, IT:1995) – Joint Secretary, Ministry of Heavy Industries. Armstrong Pame (IAS, MN:2009) – Joint Secretary, Department of Higher Education. Prasana R. (IAS, CG:2004) – Joint Secretary, Ministry of Home Affairs. Sushma Chauhan (IAS, UT:2009) – Joint Secretary, Ministry of Home Affairs.

Samir Kumar (IRS, IT:1999) – Joint Secretary, National Human Rights Commission. M Ramachandrudu (IAS, BH:2009) – Director (Census Operations), Ministry of Home Affairs.

T Mithra (IAS, KL:2009) – Director (Census Operations), Ministry of Home Affairs. Pradeep Kumar Jha (IAS, MN:2006) – Joint Secretary, Ministry of Housing and Urban Affairs. Isha (IAS, PB:2009) – Joint Secretary, Ministry of Housing and Urban Affairs. Ashish Kumar (IOFS, 1996) – Joint Secretary, Department of Investment & Public Asset Management. Satya Pratap Singh (IDAS, 2003) – Joint Secretary, Department of Justice. Vatsalya Saxena (IRS, IT:1994) – CEO, Khadi and Village Industries Commission.

Javvadi V Naga Subramanyam (IAS, AM:2009) – Joint Secretary, Ministry of New and Renewable Energy. Rajesh Kuihari (IRTS, 1996) – Joint Secretary, Ministry of New and Renewable Energy. Kamala Kant Tripathy (IES, 1999) – Joint Secretary, Economic Advisory Council to the Prime Minister. Mukta Shekhar (IRAS, 1994) – Joint Secretary, Ministry of Panchayati Raj. Sushil Mansing Khopde (IPS, BH:1995) – Additional Director General, Directorate General of Shipping. Venkatesapathy S (IAS, KL:2009) – Joint Secretary, Ministry of Ports, Shipping & Waterways. Aditi Singh (IAS, UP:2009) – Joint Secretary, Department of Rural Development. Prabhat Tyagi (IFoS, UT:1995) – CMD, National Scheduled Castes Finance & Development Corporation (NSFDC), Ministry of Social Justice & Empowerment. H Kam Suanthang (CSS) – Joint Secretary, National Commission for Scheduled Castes (NCSC), Ministry of Social Justice & Empowerment. Padmini Singla (IAS, UT:2002) – Joint Secretary, Ministry of Textiles. Anant Prakash Pandey (IFoS, HY:1999) – Joint Secretary, Ministry of Tribal Affairs. Karan Singh (IRTS, 1999) – Joint Secretary, Department of Water Resources. Sanjeev Kumar Sharma (ITS, 1990) – Member Secretary, NCPCR, Ministry of Women & Child Development.

The New Indian Express

Madhup Vyas appointed as deputy election commissioner in secretary-level reshuffle

Vyas, a 2000-batch IAS officer of Arunachal Pradesh-Goa-Mizoram and Union Territory or AGMUT cadre, has been appointed to the post for five years, an order from the Ministry of Personnel, Public Grievances and Pensions said.

<https://indianexpress.com/article/india/madhup-vas-appointed-deputy-election-commissioner-in-secretary-level-reshuffle-9898880/>

By: PTI, New Delhi | March 21, 2025 19:37 IST

3 min read

Senior IAS officer Madhup Vyas has been appointed as deputy election commissioner, Election Commission of India, as part of a major joint secretary-level bureaucratic reshuffle effected by the Centre on Friday.

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Deccan Herald

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<https://www.deccanherald.com/india/madhup-vyas-appointed-as-deputy-election-commissioner-in-joint-secretary-level-reshuffle-3456852>

PTI Last Updated : 21 March 2025, 22:30 IST

New Delhi: Senior IAS officer Madhup Vyas has been appointed as deputy election commissioner, Election Commission of India, as part of a major joint secretary-level bureaucratic reshuffle effected by the Centre on Friday. Vyas, a 2000-batch IAS officer of Arunachal Pradesh-Goa-Mizoram and Union Territory or AGMUT cadre, has been appointed to the post for five years, an order from the Ministry of Personnel, Public Grievances and Pensions said.

IAS officers Prasanna R and Sushma Chauhan have been appointed as joint secretaries in the Ministry of Home Affairs, it said. Kamala Kant Tripathy, a 1999-batch officer of the Indian Economic Service (IES), has been appointed as joint secretary, Economic Advisory Council to the Prime Minister (EAC-PM), NITI Aayog, for a tenure of five years.

As many as 34 officers of different civil services have been appointed to various government departments in Friday's reshuffle. Muktanand Agarwal has been named as the chief executive officer of Pradhan Mantri Fasal Bima Yojna (PMFBY), Department of Agriculture & Farmers Welfare, Prajakta L Verma will be joint secretary, Department of Atomic Energy, Lakhpat Singh Choudhary as joint secretary, Ministry of Coal and Saket Kumar will be a joint secretary in the Department of Commerce.

Satinder Kumar Bhalla has been appointed as secretary, North Eastern Council Secretariat, Ajay Kumar will be joint secretary (JS), Department of Ex-Servicemen Welfare, Devesh Deval as joint secretary, Ministry of Food Processing Industries and Raghav Langer will be secretary, National Medical Commission (NMC). Jyoti Yadav has been appointed as JS, National Health Authority (NHA), Prem Chandra Maurya will be joint secretary, Ministry of Heavy Industries and Armstrong Pame as JS, Department of Higher Education, the order said.

Samir Kumar, a 1999 batch officer of the Indian Railway Traffic Service (IRTS), has been named as JS, National Human Rights Commission (NHRC).

Senior civil services officers Pradeep Kumar Jha and Isha have been appointed as joint secretary, Ministry of Housing and Urban Affairs, the order said.

The Appointments Committee of the Cabinet has approved premature repatriation of Vatsalya Saxena, chief executive officer, Khadi and Village Industries Commission (KVIC), to his parent cadre, it said.

Saxena is a 1994-batch Indian Revenue Service (Income Tax) officer. Sushil Mansing Khopde, a 1995 batch Indian Police Service (IPS) officer of Bihar cadre, will be additional DG, Directorate General of Shipping.

Prabhat Tyagi has been named as CMD, National Scheduled Castes Finance & Development Corporation (NSFDC). Sanjeev Kumar Sharma has been appointed as member secretary (JS level), National Commission for Protection of Child Rights (NCPCR) under the Ministry of Women & Child Development.

Hindustan

हाथरस के बाद अलीगढ़ में मेडिकल छात्रा के साथ कॉलेज में गंदी हरकत, लेक्चरर ने बंद कमरे में की अश्लीलता

<https://www.livehindustan.com/uttar-pradesh/after-hathras-dirty-act-with-a-medical-student-in-aligarh-college-lecturer-did-obscene-act-in-a-closed-room-201742573533889.html>

Yogesh Yadav अलीगढ़। वरिष्ठ संवाददाता Fri, 21 March 2025 11:19 PM

हाथरस के बाद अलीगढ़ के कॉलेज में मेडिकल की छात्रा के साथ लेक्चरर ने गंदी हरकत की है। कॉलेज में ही बंद कमरे में लेक्चरर ने छात्रा को पकड़ लिया। छात्रा के पिता को जानकारी हुई तो कॉलेज में हंगामा मचा। लेक्चरर को गोरखपुर से सम्बद्ध और प्रभारी प्राचार्य का तबादला कर दिया गया है।

यूपी में एक और कलयुगी गुरु का वहशी रूप सामने आया है। हाथरस के बागला कॉलेज के बाद अलीगढ़ में लेक्चरर की गंदी हरकतों ने लोगों को हैरान कर दिया है। छेरत स्थित राजकीय होम्योपैथिक मेडिकल कॉलेज के फिजियोलॉजी विभाग प्रवक्ता ने बीएचएमएस छात्रा को बंद कमरे में पकड़ लिया। जैसे-तैसे बची छात्रा घटना से डिप्रेशन में आ गई। परिजनों ने शिकायत की तो आनन-फानन में आरोपी प्रवक्ता को गोरखपुर होम्योपैथी कॉलेज से सम्बद्ध और प्रभारी प्राचार्य का मुरादाबाद तबादला कर दिया गया। घटना की गूँज शासन तक पहुंची तो यूपी होम्योपैथी चिकित्सा विभाग के निदेशक ने जांच के निर्देश दिए हैं।

जानकारी के मुताबिक, मैनपुरी की मेडिकल छात्रा 20 फरवरी 2025 को राजकीय होम्योपैथी मेडिकल कालेज के फिजियोलॉजी विभाग में गई थी। आरोप है कि प्रवक्ता डा. अमरीश कुमार ने विभाग में उसको गलत मंशा से स्पर्श किया और अभद्रता की। प्रोफेसर की हरकत से स्तब्ध छात्रा बमुश्किल विभाग से बचकर निकली। बाद में प्राचार्य को प्रोफेसर की गंदी हरकत को लेकर शिकायती प्रार्थना पत्र दिया। कहा कि वह घटना से गहरे मानसिक अवसाद में है।

छात्रा के अनुसार, यह कोई पहली घटना नहीं है। इससे पूर्व भी प्रवक्ता की नजर छात्राओं के प्रति ठीक नहीं रही है। घटना की जांच के बाद कालेज की जेंडर सेन्सेटाजेशन, लैंगिक उत्पीड़न (निवारण, प्रतिषेध और प्रतितोष) कमेटी ने अपनी रिपोर्ट निदेशक होम्योपैथी, उत्तर प्रदेश को भेज दी। शिकायत सही पाए जाने पर आनन-फानन में आरोपी प्रवक्ता को शहीद राजा हरिप्रसाद मल्ल राजकीय होम्योपैथिक मेडिकल कॉलेज एवं अस्पताल, बड़हलगंज, गोरखपुर से सम्बद्ध कर दिया गया। साथ ही प्रभारी प्राचार्य डा. विष्णु शर्मा का मुरादाबाद तबादला कर दिया गया। निदेशक होम्योपैथी के निर्देश पर स्थानीय स्तर पर चार सदस्यीय कमेटी मामले की जांच कर रही है।

डीएम के आदेश के बाद भी 30 दिन से जांच जारी

निदेशक होम्योपैथी प्रो. अरविंद कुमार वर्मा द्वारा डीएम अलीगढ़ को मामले में जांच के निर्देश दिए गए। निदेशक द्वारा पत्र में लिखा गया कि होम्योपैथी मेडिकल कॉलेज में अध्ययनरत सभी छात्राओं की सुरक्षा के दृष्टिगत पूरे प्रकरण की निष्पक्ष जांच कराई जाए। डीएम के निर्देश पर जांच के लिए एक कमेटी गठित की गई। यह कमेटी मामले की जांच कर रही है। हैरत की बात है कि 30 दिन बीतने के बाद भी जांच जारी है।

शासन तक पहुंचा प्रकरण

होम्योपैथिक मेडिकल कॉलेज के प्रवक्ता की गंदी हरकत का मामला शासन तक पहुंच गया है। निदेशक होम्योपैथिक प्रो. अरविन्द कुमार ने पूरे घटनाक्रम की रिपोर्ट प्रमुख सचिव, आयुष विभाग, महानिदेशक, आयुष विभाग, लखनऊ को भेजी गई है।

भेड़ियों को दोबारा न मिले मौका

पीड़ित छात्रा के पिता ने बेटी की सुरक्षा की गृहार लगाई है। पिता द्वारा दिए गए शिकायती पत्र में कड़े शब्द का इस्तेमाल करते हुए लिखा गया है कि प्रवक्ता के खिलाफ दण्डात्मक कार्यवाही होनी चाहिए। जिससे ऐसे भेड़ियों को दोबारा बेटियों पर हाथ डालने का मौका न मिले। बेटी की सुरक्षा की गारंटी विद्यालय और कॉलेज प्रशासन की होगी।

सम्बद्धता की आड़ में बचाने के प्रयास

दि अलीगढ़ बार एसोसिएशन के महासचिव दीपक बंसल ने बताया कि छात्रा के साथ इस तरह की घटना के मामले में छेड़खानी का मुकदमा दर्ज किया जाना चाहिए था। सम्बद्ध करने की आड़ में प्रवक्ता को बचाने का प्रयास किया जा रहा है।

राजकीय होम्योपैथिक मेडिकल कॉलेज छेरत के प्राचार्य डा. राम आशीष यादव के अनुसार मामले की जांच के लिए चार सदस्यीय कमेटी गठित की गई। इससे पूर्व स्थानीय स्तर के दो अधिकारियों द्वारा मामले की जांच की गई। आरोपी प्रवक्ता को गोरखपुर होम्योपैथिक मेडीकल कॉलेज से सम्बद्ध किया गया है। तत्कालीन प्रभारी प्राचार्य का तबादला मुरादाबाद किया गया है।

Prabhat Khabar

Ranchi News : पीड़ित परिवार को एक लाख रुपये मुआवजा देने का आदेश

रिम्स में प्रसूता रुनिया देवी की मौत का मामला

<https://www.prabhatkhabar.com/state/jharkhand/ranchi/pay-compensation-of-one-lakh-rupees-to-the-victim>

By SHRAWAN KUMAR | March 22, 2025 12:17 AM

रांची. राष्ट्रीय मानवाधिकार आयोग ने रिम्स में प्रसूता रुनिया देवी की मौत मामले में पीड़ित परिवार को एक लाख रुपये मुआवजा देने का निर्देश दिया है. साथ ही भुगतान के साक्ष्य के साथ भुगतान का अनुपालन प्रतिवेदन 10 सप्ताह के भीतर प्रस्तुत करने का निर्देश दिया है. आयोग ने कहा है कि मामले में अनुपालन रिपोर्ट 11 मई तक आयोग को भेजी जाये, ताकि उसे आयोग के समक्ष रखा जा सके. रिपोर्ट के मुताबिक मृतक रुनिया देवी को रक्त चढ़ाने में अनुचित व घातक देरी हुई थी, जो रिम्स जैसे प्रतिष्ठित अस्पताल में स्वीकार्य नहीं है. मृतक को तत्काल रक्त प्रदान करने में उपचार करनेवाले कर्मचारियों/डॉक्टरों की ओर से घोर लापरवाही हुई है, जो अन्य कारकों के साथ-साथ मृत्यु का कारण हो सकती है. उल्लेखनीय है कि मानवाधिकार जन निगरानी समिति झारखंड के स्टेट कन्वेनर ओंकार विश्वकर्मा ने इस मामले में राष्ट्रीय मानवाधिकार आयोग से शिकायत की थी. आयोग ने मामले की जांच करायी थी. जांच टीम ने जो रिपोर्ट आयोग को उपलब्ध करायी थी, वह अपठनीय थी. आयोग ने रिपोर्ट पर असंतुष्ट होकर राज्य के मुख्य सचिव को पुनः नोटिस कर पठनीय रिपोर्ट प्रस्तुत करने को कहा. इसके बाद मुख्य सचिव की ओर से आयोग को रिपोर्ट उपलब्ध करायी गयी, जिसमें इस बात की पुष्टि हुई कि रिम्स प्रशासन की लापरवाही से महिला मरीज की मौत हुई थी. क्या था मामला : गुमला निवासी प्रसूता रुनिया देवी रांची के डोरंडा में रहती थी. वह अपने पति के साथ सुरक्षित प्रसव कराने रिम्स गयी, जहां लापरवाही के कारण उसे अपनी जान गंवानी पड़ी. इमरजेंसी में मेडिसिन विभाग के डॉ जेके मित्रा के जूनियर डॉक्टरों ने उसका चेकअप किया. इस दौरान जूनियर डॉक्टरों को पता चला कि रुनिया गर्भवती है, तो उसे लेबर रूम भेज दिया. स्त्री विभाग में डॉ अनुभा विद्यार्थी के जूनियर डॉक्टरों ने खून की कमी बताते हुए उसे दोबारा इमरजेंसी में भेज दिया. परिजनों से कहा गया कि महिला का ब्लड चार ग्राम है. खून चढ़ाना अत्यंत आवश्यक है, इसलिए इमरजेंसी में ही जिस डॉक्टर ने उसे देखा है, उसे इलाज करने के लिए कहिये. आनन-फानन में परिजन उसे लेकर दोबारा इमरजेंसी में पहुंचे. वहां खून के बजाय पानी चढ़ाना शुरू कर दिया गया. परिजन रात भर इमरजेंसी से लेबर रूम व लेबर रूम से इमरजेंसी का चक्कर लगाते रहे. इसके बाद रात 12 बजे खून चढ़ाने के लिए सैपल लिया गया. ब्लड बैंक भेजा गया, लेकिन स्क्रीनिंग करा कर खून देने में सुबह के 5:00 बज गये. इस दौरान परिजन ब्लड बैंक के बाहर ही खड़े रहे. जैसे ही खून मिला, परिजन दौड़े-भागे इमरजेंसी पहुंचे. इमरजेंसी के डॉक्टरों से मित्रा की कि रुनिया को खून चढ़ा दें. इस बीच सुबह 5:30 बजे रुनिया की मौत हो गयी.

डिस्कलेमर: यह प्रभात खबर समाचार पत्र की ऑटोमेटेड न्यूज फीड है. इसे प्रभात खबर डॉट कॉम की टीम ने संपादित नहीं किया है

Times of India

8 yrs after pregnant woman's death in Rims, NHRC asks state govt to pay Rs 1 lakh compensation

<https://timesofindia.indiatimes.com/city/ranchi/8-yrs-after-pregnant-womans-death-in-rims-nhrc-asks-state-govt-to-pay-rs-1-lakh-compensation/articleshow/119314169.cms>

Mar 21, 2025, 11.38 PM IST

Ranchi: Close to eight years after the death of a 22-year-old pregnant woman at the state-run Rims hospital here following a delay in providing blood, the National Human Rights Commission (NHRC) has found negligence on the hospital's part and ordered the Jharkhand govt to release a compensation of Rs one lakh to the next of kin of the deceased. The commission also asked the state authorities concerned to submit a compliance report within six weeks.

After concluding its probe into the death of Runi Devi, wife of Pappu Nayak, the NHRC passed the order on Thursday evening, saying Rims' earlier response to put the onus of arranging blood from the blood bank on the relatives of the deceased patient was "negligence" as the hospital authority should have taken immediate steps for her welfare.

In its earlier response to NHRC via the state govt, Rims said the victim was an unregistered six-month pregnant patient and had come to the hospital with a severe case of anaemia.

According to the NHRC order, a copy of which is with TOI, a probe conducted by the board of doctors from AIIMS has said the delay of 4.30 hours in transfusing blood to the woman may not be solely attributed as the cause of death.

"But at the same time, it does not negate the fact that the delay may have caused the death of the deceased in association with other factors. Therefore, it cannot be denied that delay in blood transfusion to the patient has attributed to the demise of the deceased though in association with other factors," the report said.

It further said, "The established fact is that there has been an unwarranted and fatal delay in providing blood transfusion to the deceased which is not acceptable at a reputed hospital such as Rims. Therefore, there has been negligence on the part of the treating staff/doctors in providing immediate blood transfusion to the deceased which might have caused the demise of the deceased in association with other factors."

The order added, "Based on available facts, the commission confirms its show-cause notice and recommends the chief secretary of the Jharkhand govt to release a compensation of Rs 1,00,000 to the next of kin of deceased and a submit compliance report of payment along with proof of payment within six weeks."

According to Onkar Vishwakarma, a human rights activist, who took up Runi Devi's case with the NHRC, the victim originally hailed from Gumla district and was living with her husband in the Doranda area of Ranchi.

"She died in August 2017, soon after her admission in a critical condition at Rims due to lack of availability and supply of blood on time to her. While the state govt, in its earlier response based on the report from Rims, denied any negligence following a show-cause notice from the NHRC, the commission again conducted a fresh probe to assess the govt response by forming a five-member medical board in 2020 before delivering its judgment," he said, stressing that the NHRC took over seven years to reach its decision.

अलीगढ़ में प्रवक्ता ने की मेडिकल छात्रा से गंदी बात



अलीगढ़, वरिष्ठ संवाददाता। हाथरस के बागला कॉलेज में कलयुगी प्रोफेसर के बाद अब अलीगढ़ में लेक्चरर द्वारा मेडिकल छात्रा से गंदी बात करने का मामला सामने आया है।

छेरत स्थित राजकीय होम्योपैथिक मेडिकल कॉलेज के फिजियोलॉजी विभाग के प्रवक्ता ने बीएचएमएस छात्रा को बंद कमरे में पकड़ लिया। जैसे-तैसे बची छात्रा घटना से अवसाद में आ गई। परिजनों ने शिकायत की तो आनन-फानन में आरोपी प्रवक्ता को

गोरखपुर होम्योपैथी कॉलेज से सम्बद्ध और प्रभारी प्राचार्य का मुरादाबाद तबादला कर दिया गया। घटना की गूंज शासन तक पहुंची तो यूपी होम्योपैथी चिकित्सा विभाग के निदेशक ने जांच के निर्देश दिए हैं।

मैनपुरी की मेडिकल छात्रा 20 फरवरी 2025 को राजकीय होम्योपैथी मेडिकल कॉलेज के फिजियोलॉजी विभाग में गई थी। आरोप है कि प्रवक्ता डॉ. अमरीश कुमार ने विभाग में उसको गलत मंशा से स्पर्श किया और अभद्रता की। प्रोफेसर की हरकत से स्तब्ध छात्रा बमुश्किल विभाग से बचकर निकली। बाद में प्राचार्य को प्रोफेसर की गंदी हरकत को लेकर शिकायती प्रार्थना पत्र दिया। कहा कि वह घटना से गहरे मानसिक अवसाद में है।